NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 3

C.P. (IB)/247(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **05.06.2024**

NAME OF THE PARTIES : **New Horizons Asphalt Private Limited**
VS
Tiger Steel Engineering (India) Private Limited

For OC **:** Adv. Pankaj Dabral

For CD **:** Adv. U.L. Shah

Section 9 of IBC

ORDER

1. Heard both the Counsel for OC and CD. The Counsel for the CD has tendered a copy of the Consent Terms since the matter has been settled between the parties, more particularly in terms of paragraphs 2, 3 and 4 of the Consent Terms.
2. The Consent Terms is taken on record and the above CP is allowed to be withdrawn with liberty to revive the CP in the event of failure of any of the conditions as set out in Paragraph 4 of the Consent Terms.

   Disposed of as withdrawn.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

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